**S.No.9**

**IN THE NATIONAL COMPANY LAW TRIBUNAL**
**HYDERABAD BENCH – 1**
**VC AND PHYSCIAL (HYBRID) MODE**
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
**05-02-2024** AT **10:30 AM**

**IA (IBC) 238 & 239/2024 in CP (IB) No. 391/7/HDB/2022**
u/s. 7 of IBC, 2016

**IN THE MATTER OF:**
Edelweiss Asset Reconstruction Company Limited **…Financial Credtior**

**VS**

GVK Gautami Power Limited **…Corporate Debtor**

**C O R A M:-**
**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**
**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**O R D E R**

**IA(IBC) 238/2024**
Learned Counsel Mr. Abhishek Anand, for Resolution Professional present through Video Conference. This is an application filed by the Resolution Professional to take on record the Constitution of the CoC. The same is taken on record. Accordingly, **this application is allowed and disposed of.**

**IA(IBC) 239/2024**
Learned Counsel Mr. Abhishek Anand, for Resolution Professional present through Video Conference. Issue Notice to the respondent by registered/ speed post and through e-mail, to be taken up within 3 days' time. Considering the urgency and the request made by the learned counsel for the Resolution Professional we permit the Resolution Professional to take notice through registered/ speed post and through e-mail etc., Matter adjourned to 12.02.2024.

Sd/-
**MEMBER (T)**

Sd/-
**MEMBER (J)**

*Swapna*